

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 184/1996  
in  
D.A. NO. 2211/1994

23

New Delhi this the 25th day of July, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

1. Ranjeet S/O Neta
2. Om Prakash S/O Raja Ram
3. Bharat Singh S/O Nathoo  
(All Casual Labourers under  
I.O.W., Northern Railway)  
R/O Block D/1 777, Police  
Apartments, Punjabi Bagh,  
New Delhi. ... Applicants

( By Shri U. Srivastava, Advocate )

-Versus-

1. Shri M. Z. Ansari,  
D.R.M. Northern Railway,  
Hapur, Moradabad.
2. Shri Yogesh Mishra,  
Div. Engr. Northern Railway,  
Moradabad. ... Respondents

ORDER (DRAL)

Shri Justice A. P. Ravani —

No case for contempt is made out. The concerned respondent has decided the representation as per the direction given by the Tribunal. If the applicants feel aggrieved by the decision taken by the respondent, as clarified in para 12 of the order dated September 27, 1995 passed by the Tribunal, it will be open to the applicants to agitate their grievance through appropriate original proceedings and not by way of contempt. Hence, the contempt petition is rejected.

*R. K. Ahooja*  
( R. K. Ahooja )  
Member(A)

*A. P. Ravani*  
( A. P. Ravani )  
Chairman